

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, NIZAM PALACE

ORIGINAL APPLICATION NO.350/1211 OF 2015

SRI SUKH CHANDM MUDI aged 35 years
06 months, son of Late Khandu Mudi
(father) and Late Kausilya (mother, Ex-
Technician, Grade-I of Electrical Air
Condition Shop, under the Dy. Chief
Electrical Engineer, Kharagpur Workshop,
South Eastern Railway, Kharagpur)
residing at Village - Pratappur, P.O.
Mahim Nischinta, P.S. Sankrail, District -
Paschim Medinipur, PIN- 721513.

..... APPLICANT

- VERSUS -

1. UNION OF INDIA service through the
General Manager, South Eastern
Railway, 11, Garden Reach Road,
Kolkata- 700043.

2. THE GENERAL MANAGER, South
Eastern Railway, 11, Garden Reach
Road, Kolkata- 700043.

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3. THE WORKSHOP PERSONNEL

OFFICER, Kharagpur Workshop,

South Eastern Railway, Kharagpur,

P.O. Kharagpur, District-Paschim

Medinipur, PIN - 721301.

4. THE DY. CHIEF ELECTRICAL

ENGINEER, Kharagpur Workshop,

South Eastern Railway, Kharagpur,

P.O. Kharagpur, District- Paschim

Medinipur, Pin-721301.

5. THE ASSISTANT PERSONNEL

OFFICER, Kharagpur Workshop,

South Eastern Railway, Kharagpur,

P.O. Kharagpur, District- Paschim

Medinipur, Pin-721301.

... RESPONDENTS

OA/350/1211/2015

Date of Order: 27.11.2017

Coram: Hon'ble (Ms.) Jaya Dasgupta, Administrative Member

For the Applicant : None

For the Respondents : Ms. Gargi Roy, Counsel

O R D E R(Oral)Per: Ms. Jaya Dasgupta, AM

None appears for the applicant. Id. counsel Ms. Gargi Roy appears for the respondent authorities.

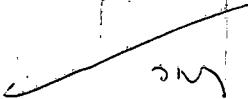
2. On 09.11.2017, the following order was recorded:

" Ld. counsel for the applicant is not present. Ms. Gargi Roy, Id. counsel for the respondents submits that the applicant Mr. Sukh Chand Mudi has already been posted on compassionate appointment and he has already joined on 25.08.2016. The communication is taken on record.

It appears from records that Mr. P.K Nag, Id. counsel for the applicant has last appeared in Court on 17.08.2016. From that date presumably he is not appearing because the applicant has already obtained the compassionate appointment making this O.A infructuous.

Last chance will be given for appearance of Mr. P.K Nag, Id. counsel for the applicant, failing which the O.A will be dismissed having become infructuous. List on 27.11.2017"

3. Today, the Id. counsel for the applicant Mr. P.K Nag is not present. Hence, as per the decision taken on 09.11.2017, the O.A is dismissed as



having become infructuous as compassionate appointment has been granted to the applicant. From records it appears that the applicant has been given compassionate appointment vide order dated 07.07.2016.

5. So the O.A is dismissed as having become infructuous. No costs.

(Jaya Das Gupta)

Member (A)

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